

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 378 OF 2018

Dated : 18th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Assam Power Distribution Company Limited : ... Appellant (s)

Versus

Assam Electricity Regulatory Commission & Anr : ...Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Ms. Aradhna Tandon for R-1

Mr. Apoorva Mishra

Ms. Molshree Bhatnagar for R-2

ORDER

Admit.

The learned counsels for the appearing respondents pray for six weeks' time to file their respective replies in the matter.

The learned counsel appearing for the Appellant also prays for four weeks time thereafter to enable him to file rejoinder.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsels for the appearing respondents are permitted to file their respective replies in the matter by 30.01.2019, after duly serving copy to the learned counsel for the Appellant. Thereafter, the learned counsel appearing for

the Appellant is permitted to file rejoinder to the replies to be filed by the learned counsel for the respondents by 27.02.2019, after duly serving copy of the same to the learned counsel for the appearing respondents.

List this matter on 07.03.2019, as agreed by the learned counsel for the appearing parties.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member